

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 1392
TO BE ANSWERED ON 24.11.2016

BUDGETARY ALLOCATION TO THE MINISTRY

1392. SHRIMATI POONAMBEN MAADAM:
DR. BOORA NARSAIAH GOUD

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of budgetary allocation to his Ministry during the last five years and the current year, year-wise and plan and non-plan wise;
- (b) whether the functioning of Panchayati Raj institutions has adversely affected due to reduced budgetary allocation to the Ministry;
- (c) if so, the details thereof and the manner in which the Ministry is planning to address this problem;
- (d) whether the discontinuation of backward region grand fund and Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) have defeated the purpose of 73rd and 74th Constitution Amendment Acts, and if so, the details thereof and the major consequences of discontinuation of these schemes; and
- (e) the steps being taken by the Government to monitor implementation of these schemes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a) : the details of budgetary allocation to Ministry of Panchayati Raj during the last five years and the current year, year-wise and plan and non-plan wise is given below:-

(Rs. in Crore)

Year	Budget			
	Plan		Non Plan	
	BE	RE	BE	RE
2011-12	5250.00	4113.00	0.65	0.65
2012-13	5350.00	4000.00	0.74	0.66

2013-14	7200.00	3500.00	0.70	0.70
2014-15	7000.00	3400.00	0.70	0.69
2015-16	394.00*	220.00	0.75	1.50
2016-17	750.00		18.33	
B.E.: Budget Estimates		R.E.: Revised Estimates		

*includes Rs.300 crore received through supplementary grant.

(b) to (d): The District component of Backward Regions Grant Fund Programme (BRGF) and the State component of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA), were delinked from the central Government support from 2015-16 onwards. However, the Gram Panchayats have been allocated a grant of Rs. 2,00,292.2 crore for the period 2015-20 under the Fourteenth Finance Commission (FFC) award for delivery of basic services. From 2015-16, the States also got enhanced share of allocation in the central taxes from 32% to 42% as per the FFC award. This has provided much needed flexibility to the States to formulate and implement the development plans as per local requirements especially to address the issues of backwardness. With the enhanced flow of funds to the Gram Panchayats on account of FFC award, transfers by the State Governments and State Finance Commissions, the role of Ministry of Panchayati Raj has increased particularly in strengthening the capacities of the Panchayati Raj Institutions through associating with the States in imparting trainings to the elected representatives and Panchayat functionaries to promote good governance at the grassroots level. Accordingly, the Ministry of Panchayati Raj has been allocated Rs. 768.33 crore during the current financial year of 2016-17 so that the PRIs are enabled to play their role as assigned under the 73rd and 74th Amendments to the Constitution.

(e): The schemes are regularly reviewed at the Ministry level in the meetings of State Panchayati Raj Secretaries and field visits by the officers. Apart from monitoring the progress in the Training Management portal, a Management Information System (MIS) has also been developed for monitoring the progress under Rashtriya Gram Swaraj Abhiyan (the erstwhile RGPSA).
